

I.T.I. by the management of this project has also not been fulfilled so far.

Four and half years after laying the foundation stone, the Ministry of Steel is talking of the re-appraisal of the whole project.

I request the Hon. Minister of Steel and Mines to get the whole case looked into so that the construction work on this project is started immediately.

[English]

(v) **Need to set up a steel plant at Vijayanagar in Karnataka**

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : The Government of India had a plan for the setting up of Steel Plants at Visakhapatnam and Salem and Vijay Nagar. The work on Vijay Nagar Steel Project was inaugurated by the late Prime Minister Shrimati Indira Gandhi on 14-10-1971. The Government of Karnataka has already earmarked land for the location of the steel plant. In spite of this while Visakhapatnam Steel Project had made quick progress and over Rs. 1200 crores have already been spent on it and Rs. 130 crores have already been spent even at Salem on the Stainless Steel Rolling Mill, even an investment decision is yet to be taken on the Vijayanagar Steel Project. It is regrettable that Visakhapatnam and Salem, neither of which is iron ore or coal based has received favourable treatment whereas Vijayanagar, which has 1200million tonnes of high grade iron ore, is left out in the cold.

The delay in the establishment of the Steel Plant at Vijayanagar will cause great discontentment among the local people. If the Steel Plant is set up at Vijayanagar it will go a long way in solving the unemployment problem in the State.

As such, I urge upon the Government of India to set up a Steel Plant at Vijayanagar without any further delay.

[Translation]

(vi) **Need for removal of misgivings being created amongst SC & ST regarding their reservation in Government services**

SHRI GANGA RAM (Firozabad) : Mr. Speaker, Sir, under rule 377, I want to raise the following important issue in the House.

Some organizations based on casteism and some separatist elements are marking a propaganda and are creating a confusion among the scheduled castes and scheduled tribes of the country for their self interests and for making political capital that the Government of India are going to make some amendments in the Constitution, such as doing away with direct recruitment and reservation in promotions as provided under Article 355, removal of reservation clause for political representation provided under Article 330 and 332 through Article 334, and exclusion of some castes/tribes from the purview of Articles 341 and 342 by making some changes in the list of the castes/tribes included thereunder. This state of confusion is causing restlessness and resentment among the said section. By taking undue advantage of this situation, the undesirable elements are desparately trying to isolate this section from the nation's mainstream and are bent upon inciting a vast section of the society for caste struggle and class struggle. They are also trying to instigate class conflict even among the Government employees and officials from this section, as a result of which they are being exploited in various forms.

Therefore, in the interest of nations integrity and security, the Central Government should immediately declare a clear cut policy so that the confusion prevailing among the said section could be removed as early as possible, social security is also not disturbed and the sinister designs of secessionist and separatist elements could be frustrated.

[English]

(vii) **Need for survey in Etah district of U. P. to explore possibility of setting up cooking gas agencies**

SHRI MOHD. MAHFOOZ ALI KHAN (Etah) : With the large scale deforestation in the district of Etah in Uttar Pradesh the